GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 5297 ANSWERED ON 3RD APRIL, 2025

BHARATMALA PARIYOJANA-II

5297. SHRI MAHENDRA SINGH SOLANKY: SMT. ROOPKUMARI CHOUDHARY: DR. RAJESH MISHRA: SHRI NABA CHARAN MAJHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the manner in which the Government is planning the expansion of the second phase of the Bharatmala Project along with the number of roads of Chhattisgarh proposed to be included therein;

(b) whether any specific targets have been set for construction of expressways under this phase, if so, the details thereof;

(c) the manner in which the second phase of the Bharatmala Project is likely to complement the existing National Highway network;

(d) whether any changes have been proposed in the land acquisition process to expedite project implementation and whether any complaints regarding irregularities or corruption in the land acquisition process have been received, if so, the details thereof;

(e) the number of roads proposed to be linked with Bharatamala Project-II in Sidhi Parliamentary Constituency; and

(f) the extent of loses incurred by the State Government and Union Government on account of violation of the conditions of the land acquisition by National Highways Authority of India (NHAI) and whether any assessment of this loss has been done, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) and (e) There is no proposal for Bharatmala Pariyojana Phase II.

(d) and (f) The provision of the acquisition of land for National Highways is done under National Highways Act, 1956. To expedite Land Acquisition process, the Government has developed Bhoomirashi portal, which enables faster processing of various notifications and transparency with direct credit of compensation amounts to beneficiaries' accounts to avoid any possibility of irregularity. Further, regular monitoring is being done at various levels including review by the High Powered committee headed by respective Chief Secretaries of State Governments for land acquisition to expedite the land acquisition process.

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